

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No. 233/252/ND/2018

In the matter of:

Credible Agro & Land Ltd.
Vs.
ROC & Another.

....**Appellant**

....**Respondent**

Under Section: 252

Order delivered on 13.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Appellant	:	
For the Respondent	:	Ms. Kusum Yadav, Company Prosecutor
For the IT	:	Mr. Puneet Rai, St. Counsel with Mr. Manas Tripathi, Adv.

ORDER

Today the matter was listed for pronouncement. Learned counsel for the Income Tax Department mentions the matter and states that Income Tax Department has found that there is huge demand pending against the appellant company and have filed application with demand report vide CA No. 44/2018, C-IV which is served on the company and request for considering the same before pronouncing the judgment. The learned counsel states that clarification is required from the company with respect to the said

demand and further prayed to allow this application. The application is allowed. Let the copy be served to the appellant company in the course of the day. The learned counsel appearing for the appellant company is directed to give the explanation within one week, with the copy in advance to the other side. Listed for clarification on 29.08.2018.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

